

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 16  
TO BE ANSWERED ON 22.07.2024**

**ASSESSMENT OF GIG AND PLATFORM WORKERS**

**16. Shri Subbarayan K:  
Com. Selvaraj V:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has an assessment of gig and platform workers;**
- (b) if so, the details of the gig and platform workers in the country State-wise and sector-wise;**
- (c) if not, the reasons therefor;**
- (d) whether the Government proposes to initiate the process; and**
- (e) if so, the time by which it is likely to be done?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): For the first time, the definition of ‘gig workers’ and ‘platform workers’ has been provided in the Code on Social Security, 2020.**

**As per an estimation by NITI Aayog vide its report titled “India’s Booming Gig and Platform Economy” published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30.**

**(d) & (e): Section 113 of the Code on Social Security, 2020 provides for registration of unorganized workers, gig workers and platform workers. The provisions of the Code are yet to come into effect.**

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